

(13)

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. 49/91
T.A.NO.

DATE OF DECISION 01/4/1997

Shri Jagjit Singh

Petitioner

Mr. C. J. Vin

Advocate for the Petitioner [s]

Versus

Union of India & Ors.

Respondent

Mr. R. M. Vin

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan

: Member (A)

The Hon'ble Mr. T. N. Bhat

: Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

(14)

Shri Jagjit Singh,
T.C.I. in charge Andheri,
Andheri,
Bombay.

: Applicant

(Advocate: Mr.C.J.Vin)

Versus

Union of India
Notice to be served through

- 1) General Manager,
Western Railway,
Churchgate,
Bombay.
2. Chief Signal and
Telecommunication,
Western Railway,
Church Gate,
Bombay.
3. Chief Personal Officer,
Western Railway,
Bombay.
4. Divisional Railway
Manager, Bombay Division,
Divisional Office,
Opp.Bombay Central Railway
Station, Bombay Central,
Bombay.

: Respondents

(Advocate: Mr.R.M.Vin)

ORAL ORDER

O.A.49/91

Date: 01/4/1997

Per: Hon'ble Mr.V.Radhakrishnan : Member (A)

The applicant who is working as TCI Grade II,
in the scale of Rs.1600-2660^{Wen} promoted on adhoc basis
as TCI I scale Rs.2000-3200 vide order dated 19.9.1989
(Annexure A-1). Subsequently vide order dated
6.12.1990 he was reverted to his substantive post.

The grievance of the applicant is that he was reverted without issuing any show cause notice even though he was performing his duties satisfactorily

After discussion at the bar, Mr.C.J.Vin, the learned advocate for the applicant states that the applicant will be satisfied at this stage, if the respondents are directed to consider the present O.A. as a representation which may be considered on merits in accordance with law and its decision communicated to the applicant within a time frame. Mr.R.M.Vin, the learned advocate for the respondents has no objection to this. Accordingly, it is directed that this O.A. may be treated as representation made by the applicant to the Respondent No.4 i.e. D.R.M., Bombay Division, Bombay Central and he shall consider and decide the representation within a period of three months from the date of receipt of a copy of this order and intimate the decision to the applicant within two weeks thereafter.

In view of the above directions, O.A. stands disposed of accordingly. No order as to costs.


(T.N.Bhat)

Member (J)


(V.Radhakrishnan)

Member (A)